

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.110- IA/243(AHM)2024
in
C.P.(IB)/308(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

Krishkan Investment Private Limited
V/s
Mr.Irfan Khan

.....Applicant

.....Respondent

Order delivered on 29/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/IRP : Mr. Kurven Desai, Adv.
For the Respondent :

ORDER

Learned new counsel appeared for the applicant/IRP and filed Vakalatnama. Further, service report has been filed on 12.04.2024 vide inward diary no. 3121 which cannot be considered a proper service in terms of order dated 28.02.2024.

Learned new counsel for the applicant/Financial Creditor submits that the previous counsel has left Vakalat. Hence, steps could not be taken in due to course of time. Hence, he requested for fresh notice.

Let fresh notice be issued to the Personal Guarantor as well as Corporate Debtor returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the Personal Guarantor as well as Corporate Debtor along with copy of this order through Registered Ad post / Speed-post, Dasti mode as well as on the registered email ID within seven days from the date of this order. The Personal Guarantor as well as Corporate Debtor are directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list 15.05.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)